

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/TD/2019

**Coram:
Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member**

Date of Order: 20th December, 2019

In the matter of

Application for Surrender of inter-State Trading Licence granted to Amplus Energy Solution Pvt. Ltd.

**And
In the matter of**

Amplus Energy Solution Pvt. Ltd.
A-57, DDA Sheds,
Okha Industrial area, Phase-III,
New Delhi-110 020

...Petitioner

Parties Present:

Shri Anil Bhatt, Amplus Power

ORDER

This Petition has been filed by Amplus Energy Solution Pvt. Ltd. for surrender of trading licence w.e.f 1.9.2019.

2. By order dated 17.4.2017, Amplus Energy Solutions Private Limited was granted trading licence for Category IV to trade in electricity as an electricity trader in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009 as amended from time to time (hereinafter referred to as the "Trading Licence Regulations"), subject to the terms

and conditions contained in the licence. Based on the request of the Petitioner, the Commission in its order dated 3.12.2018 in Petition No. 305/TD/2018, upgraded the trading licence from Category 'IV' to Category 'II'.

3. The Petitioner has submitted that it has not undertaken any trading activities from December, 2018 to till date and does not anticipate any further trading activity in future. Therefore, it is seeking to surrender its trading licence.

4. The Petitioner has submitted that it does not have any undischarged liability, against its inter-State trading licence nor any claim has been raised by any party for past one year. The Petitioner has submitted that there is no operative contract pending against the licensee. The Petitioner has submitted that it has already paid licence fee for the Financial Year 2019-20.

5. We have considered the submissions of the Petitioner. Sub-Regulation (3) of Regulation 14 of the Trading Licence Regulations provides as under:

“(3) Where the licensee makes an application for revocation of licence, the application shall contain the following information and documents:

(a) Reasons for seeking revocation;

(b) an affidavit to the effect that the licensee has deposited the licence fee for the year in which revocation is sought, that there are no undischarged liabilities against the licensee, that there are no operation contracts for trading of electricity to which the applicant is party at the time of filing the said application;

(c) an affidavit to the effect that the applicant has posted the complete application on its website and shall keep the application uploaded on its website till its disposal by the Commission;

(d) documents showing that the licensee has published the notice about its application for revocation in two daily newspapers having circulation in each of the five regions in addition to those published from Delhi including one economic newspaper.”

6. Vide letters dated 4.10.2019, IEX, PXIL, NLDC and RLDCs were directed to submit the confirmation to the effect that the Petitioner has not defaulted in making any payment in connection with the transactions made by the Petitioner and no adverse information regarding the conduct and operation of the licensee has come to the notice. In response, no reply has been received.

7. The Petitioner has uploaded its application on its website. The Petitioner has published the notices regarding surrender of inter-State trading licence on 3.9.2019 in all editions of Indian Express and Financial Express, Assam Tribune (Guwahati) and New Indian Express (Chennai). However, no comments/objections have been received from the general public.

8. We have considered the request of the licensee. The trading licensee has surrendered the licence on account of its inability to put the trading licence into use for the last one year. The licensee has submitted that it has not committed any breach of any of the provisions of the licence and Trading Licence Regulations and has paid all applicable fees for the Financial Year 2019-20.

9. Considering the request of the licensee, the Commission directs that the trading licence granted to Amplus Energy Solutions Private Limited be revoked with immediate effect.

10. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

11. The Petition No. 328/TD/2019 is disposed of in terms of the above.

Sd/-
(I.S.Jha)
Member

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson